IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-386/ND/2017

In the matter of Trinity Projects Limited

.. PETITIONER

SECTION:

Under Section 14 (1)

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

For the Respondent/Corporate Debtor

For the Intervener

-: Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the authorized representative for the petitioner is present. Ld. AR represents that as per the directions dated 16.1.2018, both the statutory authorities, Central Government as well as the ROC have been duly served and in relation to the same, affidavit of same has been filed on 15.1.2018.

It is seen from the records that affidavit of compliance dated 16.1.2018 is available on the record of this Tribunal. Pursuant to the said notice, Ld. Company Prosecutor appears for the ROC. However, none appears for the Central Government despite notice.

Let the Company Prosecutor who is appearing for ROC/RD coordinate with the Central Government and file report, if any.

Post the matter on 08.3.2018.

(R. VÅRADHARAJAN) MEMBER (JUDICIAL)

Surjit 13.2.2018

